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SECTION-I]**

Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade  
Vaniya Bhawan, New Delhi

**Corrigendum to Public Notice No. 27/2026-2027**

**New Delhi, Dated: 24.08.2026**

**Subject: Corrigendum to Public Notice No. 27/2026-2027 dated 20.08.2026 regarding Modalities for Application and Distribution of TRQ for Import of 10 Lakh MT of Raw Sugar and one-time conversion from Advance Authorisation (AA) Scheme to Tariff Rate Quota (TRQ) Scheme-reg.**

In partial modification of Public Notice No. 27/2026-2027 dated 20.08.2026, and in exercise of powers conferred under Paragraphs 1.03 and 2.04 of the Foreign Trade Policy, 2015-2020, the Director General of Foreign Trade hereby makes the following amendment:

2. In Paragraph 7(c) of the said Public Notice, for the existing entry, the following shall be substituted, namely:

***Existing:***

*"c. The Raw Sugar imported under the TRQ shall be processed into White/Refined Sugar within a reasonable period after import and, in any event, sufficiently in advance to enable its sale in the domestic market by 31 October 2026."*

***Substituted by:***

*"c. The Raw Sugar imported under the TRQ shall be processed into White/Refined Sugar within a reasonable period after import, provided that the importer shall convert the raw sugar into white/refined sugar and sell the same in the domestic market within a period, not exceeding two months, from the date of filing of bill of entry."*

3. All other terms and conditions of Public Notice No. 27/2026-2027 dated 20.08.2026 shall remain unchanged.



(Lav Agarwal)

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